

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

26-9-2003.

Ld. Counsel for the applicant  
Present. Sh. Rath, Ld. Counsel  
appearing for R 2 prays for  
time to file counter. Heard  
Time granted as last  
chance to file counter by  
17-10-2003.

*My  
26/9/2003*

REGISTRAR

Counter not filed.

Registrar

*By  
7/11/03*

Counter not filed.

Registrar

*By  
5/12/03*

Dt. 8.12.2003

Applicant is absent  
on call. Ld. SC prays  
for further time to  
file counter even  
after availing last chance.  
Heard. Time is granted  
as a special chance  
till 17.12.2003 to file  
counter.

*8/12/03*

REGISTRAR

Counter not filed.

Registrar

*By  
16/12/03*

Order dated : 29.9.04

Heard Mr. R.C.Rath, Ld. Standing Counsel  
for the Respondents and Mr. N.R.Routray, Ld.  
Counsel for the petitioner. By filing counter  
dated 17.3.04, they have disclosed that  
necessary actions have been taken for payment  
of service gratuity interms of Railway Board  
Establishment serial number 130/00. It has  
further been submitted that the case requires  
vetting to be done by the Office of FA & CAO,  
Garden Reach, as the matter pertains to the  
period before bifurcation of this zone. Because  
of this inter-zonal transaction involved in  
the matter, they require some time to complete  
the documentation and after which payment  
will be effected to the applicant. The Ld.  
Standing Counsel for the Railways, therefore,  
has prayed for time till 30.11.04, by which  
time the Respondents will make all efforts  
to settle the claim.

2. Mr. Routray, Ld. Counsel for the  
petitioner is also heard. Accordingly, the  
Respondents are directed to complete all  
formalities and make payment by 30th of  
November, 2004.

3. A copy of the order be given to both  
the parties for implementation. With this  
the O.A. is disposed of. No costs.

*Vice-Chairman*  
Vice-Chairman